IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.28
C.P.No. 21/BB/2021

IN THE MATTER OF:

Mr. T. Raghavendra Gowda	...	Petitioner
Vs.		
M/s. Eka People Solutions Pvt. Ltd. & Ors.	...	Respondents

Order under Section 213 of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Geethika M.A
For the R-1 to R-3 : None

ORDER

1. Heard the Ld. Counsel for the Petitioner. None appeared for the Respondents.
2. In compliance to order dated 15.01.2024, Ld. Counsel for the Petitioner requests further time to file written synopsis. As a last chance, both the parties are directed to file written synopsis within a period two weeks, after serving the copy on the other side.
3. List the case on **08.08.2024.**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Bhavya